

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.3361/2015

this the 9th day of September, 2015

Hon'ble Mr. V.Ajay Kumar, Member (J)
Hon'ble Mr. P.K.Basu, Member (A)

Dr. Kiran Kushwaha
Aged about 48 years
D/o Shri Gyan Chandra Kushwaha
R/o E-8 ITI Pusa Campus
Pusa New Delhi -12

.... Applicant.

(By Advocate: applicant in person)

Versus

1. Lt. Governor (Govt. of NCT)
 2. Govt. of NCT Delhi through
Chief Secretary Govt. of NCT Delhi
New Secretariat, Near Indira Gandhi Stadium
I.P.State, New Delhi
 3. Principal Secretary (Govt. of NCT)
(Deptt. of Training and Technical Education)
Muni Maya Ram Marg Pitampura
New Delhi -34
 4. The Secretary/Director (Govt. of NCT)
Deptt. of Training and Technical Education
Muni Maya Ram Marg Pitampura,
New Delhi -34
 5. The Deputy Director (E-1) (Govt. of NCT)
Deptt. of Training and Technical Education
Muni Maya Ram Marg Pitampura
New Delhi -34
 6. Principal
Pusa Polytechnic PUSA/
Pusa Institute of Technology Pusa
New Delhi -12
 7. Ministry of Technical Education
Delhi Secretariat, ITO
New Delhi -1
-Respondents

ORDER (ORAL)

By Hon'ble Mr. V.Ajay Kumar,

Heard the applicant in person.

2. The applicant, who is working as Lecturer (Maths) Group 'A' under the respondent filed the present OA seeking the following reliefs :-

“8.1 Declare the action of the respondents as illegal, unjust, arbitrary against the office order/Cabinet Decision, in not granting the Selection grade i.e. AGP Rs.8000/- to the applicant despite being eligible for the same from the date 23.3.2013 and direct the respondents to grant the AGP Rs.8000/- with 18% interest per annum from 23.03.13.

8.2 To pass order to release Rs.2 lakhs in the term of the professional grant.

8.4 Fix the responsibility on the respondents for making unnecessarily delay in granting AGP Rs.8000/- and Rs.2 lakhs in terms of professional grant, for no reasons which has caused financial loss and harassment to the petitioner/applicant for no fault of her.

8.5 Any other relief which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.”

3. It is submitted that the applicant made representations ventilating her grievances to the respondents, however, the respondents have vide letter dated 10.03.2015 stated that the matter regarding placement of Lecturers in PB-3 is presently under process in the department. However, though much time has elapsed since then, the respondents have not passed any final order.

4. In the circumstances, the OA is disposed of, at the admission stage without going into the merits of the case, by directing the respondents to consider the claim of the applicant and to take a final view in the matter within a period of 90 days from the date of receipt of a copy of this order, in accordance with law.

No order as to costs.

Let a copy of this O.A. is enclosed to this order.

(P.K.Basu)
Member (A)

(V.Ajay Kumar)
Member (J)

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